

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 2nd April, 2025 and continued on the 3rd April, 2025 passed the following :

- (i) The Waqf (Amendment) Bill, 2025; and
- (ii) The Mussalman Wakf (Repeal) Bill, 2025.

I lay a copy each of the said Bills on the Table.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Report and Accounts (2023-24) of Grih Kalyan Kendra Board, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Grih Kalyan Kendra Board, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2520/18/25]

Reports and Accounts (2023-24 and 2022-23) of NADA, New Delhi; and RGNIYD, Sriperumbudur, Tamil Nadu and related papers

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the National Anti Doping Agency (NADA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Agency.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2654/18/25]

- (ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Institute of Youth Development (RGNIYD), Sriperumbudur, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2655/18/25]

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a copy each of the Waqf (Amendment) Bill, 2025 and the Mussalman Wakf (Repeal) Bill, 2025 as passed by Lok Sabha, has been laid on the Table of Rajya Sabha. I have admitted the notices received from the Minister of Minority Affairs for consideration and passing of the Bills in Rajya Sabha today, by waiving off the requirement of two days notice period under Rule 123 of Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Accordingly, a Supplementary List of Business has been issued for today for taking up these Bills for consideration and passing.

A copy each of the Bills has been circulated to Members electronically through Members' portal in the early hours of today so as to enable them to peruse the same. In view of the short time period available to Members, I have decided that those Members who desire to give notices of Amendments to the said Bills may do so now till 1 p.m. so as to enable the Secretariat to process and circulate the list of Amendments.

The combined discussion on the Bills has been scheduled to commence at 1 p.m. today.

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. CHAIRMAN: Shri Saket Gokhale, point of order!